

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes.

(b) The allegations are being verified by the F.C.I.

Railway Stop between Ambona and Kalubathan

5806. **SHRI A. K. ROY:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the mass petition of Pindrahat-Fatepur Panchayat asking for a railway stop between Ambona and Kalubathan station in Grand Chord line in Dhanbad district (Eastern Railway) forwarded by a Member of Parliament on 13th July, 1977 has been received by the Government; and

(b) if so, what action has been taken on that?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) A representation for opening of a new railway station between Kalubathan and Chota Ambona stations on the Grand Chord Line in Asansol Division of the Eastern Railway and not Dhanbad Division forwarded by Shri A. K. Roy, Member of Parliament has been received.

(b) The proposal was examined in the past and not found feasible from the engineering as well as operating points of view. However, this matter is being examined once again.

N.B.C.C. appointed Sub-Contractor for M.T.P. (R) Calcutta

5807. **SHRI RAM SAGAR:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the National Building Construction Corporation Ltd. contractor for civil contract of Section '10' of the Metropolitan Transport Project (Railways) Calcutta has appointed a sub-contractor for the execution of the said contract;

(b) if so, the terms of appointment of such sub-Contractor by N.B.C.C. Ltd.;

(c) whether it is also a fact that the NBCC Ltd. did not indicate such facts of appointment in their original tender document; and

(d) the details of the sub-contractor, whether it is Indian or foreign company and the amounts of their remuneration etc.?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) Yes. The N.B.C.C. have appointed two sub-contractors for the diaphragm wall construction part of the work-viz., M/s Rodio Hazarat and M/s M. S. J. Engineers.

(b) and (c). In their tender, the N.B.C.C. had stated that they reserved the right to employ specialised agency for any part (s) of the work. This was agreed to while accepting the tender on the condition that such sub-contracting would be subject to the approval of the M. T. P. (R) Administration without, in any way, diluting the responsibility of the N.B.C.C. The appointment of M/s Rodio Hazarat and M/s M. S. J. Engineers as sub-contractors is, therefore, covered by the above clause in the N.B.C.C. tender.

(d) Both sub-contractors are Indian firms though M/s Rodio Hazarat have some foreign share holding. The terms of remuneration between the NBCC and their sub-contractors are not known.

Submission of Returns of movable and Immovable properties by High Court Judges

5808. **SHRI OM PRAKASH TYAGI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Judges of the High Courts submit returns of their movable and immovable properties every year; and